spoke only one sentence. What was the difficulty in understanding it?

MR. CHAIRMAN; Mr. Kalaniya, will you repeat it? Or, I think, the Home Minister can reply to it.

श्री चरण सिंह : सभापति महोदय, यह जनता पार्टी के मैनिफेस्टो का जिक माननीय मित ने किया, इसका इससे कोई सम्बन्ध नहीं है, यह नागरिकों की स्वतन्त्रता का प्रश्न है जो जनता मैनिफेस्टो में लिखा हुग्रा है, ये भारतीय स्टुडेंट्स हैं । इनके प्रलावा एक फारन गैस्ट ग्राया हुग्रा है तो उनके खिलाफ डिमान्स्ट्रेशन करने का ग्रधिकार इस जनता मैफिस्टो से नहां मिलता, उसके सिलसिले में बाकायदा ऐक्ट है, कानून है जिसका जिक हमारे सहयोगी ने किया लिहाखा उसको कन्भयस न करें ।

SHRI E. R. KRISHNAN: I would like to know from the hon. Minister, how many foreign students from Delhi and how many from outside were there in the demonstration.

SHRI DHANIK LAL MANDAL; In Delhi there are 17... (*Interruptions*). In Delhi, we have got 17, in Bombay 9, in Poona 5, in Chandigarh 29 and in Punjab 6.

SHRI JAGJIT SINGH ANAND: The hon. Home Minister, while intervening on behalf of his deputy... (Interruptions). Well, he is Minister of State. I did not say Deputy Minister. There is no Deputy Minister in Shri Morarji's Cabinet; I know that. He propounded a thesis which is very questionable. He said that the Janata Party manifesto, when it talks of civil liberties, talks of civil liberties of Indian citizens. It is a question of the entire concept of civil liberties. If England is known as the home of civil liberties, it is because it gave shelter to all those who were thrown out from Europe. I would like to know from the hon. Minister: Is the hon. Minister aware that violation of

liberties of the people residing here also means violation of even the civil liberties to which the Janata Government is pledged? In view of this, will he see to it that the people are not beaten? Even if they are students, they should not be beaten like animals to please a foreign dignitary like Mr. Carter.

to Questions

SHRI MORARJI R. DESAI: The hon. Member is excited for nothing, if I may say so. I do not know how many students from outside, staying here and" given the facilities of studies, are entitled to make demonstrations against the guests of this country. And how can that form part of libe:ty? Even if a student does anything like that,, we will have to restrain him and take action against him. But nobody should be beaten unless h<sub>a</sub> takes to violence himself and they cannot help beating him. Otherwise there should be no beating of anybody. On that score I have no doubt. In this matter they behaved very badly. Therefore, they had to be dealt with. Violence has to be met by violence by the police. What else can the police do? I do not know what the hon. Member means by 'civil liberties'.

MR. CHAIRMAN: Next question.

## **Television Centre in Orissa**

•219. SHRI BRAHMANANDA PANDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a T.V. Centre in Orissa during the Sixth Five Year Plan; and

(b) if so, what are the details in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) No, Sir. However, a TV transmitter will be commissioned shortly at Sambalpur under the SITE on-going scheme as part of the Fifth Plan proposals.

(b) Does not arise.

SHRI BRAHMANANDA PANDA: We were given to understand—of course, not by the Minister, but from Press reports—that a T. V. station is going to be established at Sambalpur. Therefore, I put this question.

SHRI LAL K. ADVANI: I think I have stated it very categorically that so far as the Sambalpur station is concerned, it is going to be commissioned very shortly. When the question pertains to any new proposals for the Sixth Plan, I said 'No'. This is a part of the Fifth Plan proposals, which is going to be commissioned shortly.

MR. CHAIRMAN: Second supplementary.

SHRI BRAHMANANDA PANDA: No second supplementary. I am satisfied.

SHRI E. R. KRISHNAN; I would like to know from the hon. Minister what percentage of people residing in India is covered for T. V. transmission.

SHRI LAL K. ADVANI: It is a general question.

MR. CHAIRMAN; It does not arise out of the main question.

SHRI LOKANATH MISRA: May I know from the hon. Minister whether he would consider the possibility of giving the same facilities to certain areas like Cuttack and Bhubaneshwar which were enjoying the privilege of television transmission? Could he kindly consider the possibility of giving them a relay station which would give the facilities to these areas for viewing T. V.?

SHRI LAL K. ADVANI; All the proposals relating to expansion of T. V. services are being closely studied and examined. It has to be viewed in the context of overall priorities and proper" evaluations about the cost benefit are being undertaken.

SHRI NABIN CHANDRA BURA-GOHAIN: May I know from the hon. Minister how many State capitals are still not covered? MR. CHAIRMAN: The question specifically pertains to Orissa. Therefore, you cannot go on asking for each State.

DR. V. B. SINGH: The hon. Minister has said that the technique of cost benefit analysis is being applied to the services rendered by the T. V. Does it mean in terms of financial returns or social gains?

SHRI LAL K. ADVANI; Essentally it would be T. V. service and the cost incurred on it would  $b_e$  justified and legitimate only if it can be harnessed for social development. So, it is the social angle of it which is important.

\*220. [The questioner (Shri Bisham-bha<sub>r</sub> Nath Pande) was absent. For answer, vide col. 42 infra].

•221. [The questioners (Shri Sawal Singh Sisodia, Shrimati Hamida Habibullah, Shri Mahendra Bahadur Singh, Shri Prakash Mehrotra and Shri Sat Paul Mittal) were absent. For answer, vide col. 42 infra].

\*222. [The questioner (Shri Shri-kant Verma) was absent. For answer, vide col. 43 infra],

\*223. [Transferred to the 10th March, 1978].

## Fast unto death by the Junior OMcera of the Delhi Armed Police

\*224. SHRI SITARAM KESRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some junior officers of the Delhi Armed Police had gone on fast unto death before his residence in October, 1977 and that they were forcibly removed to jail;

(b) if so, what are the grievances of these police officers; and

(c) what steps Government have taken to redress their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL